GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:147 ANSWERED ON:24.11.2014 AMENDMENTS TO LABOUR LAWS

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government and also some State Governments have proposed certain amendments in labour laws;
- (b)if so, the details of the proposed amendments proposed by the Union and the State Governments separately along with the reasons therefor:
- (c)the extent to which the proposed changes in the labour laws are likely to reduced hassles for employers and employees;
- (d)whether the Government has also proposed for self-certification by the employer regarding the safety and security of the employees and of the people in and around the factory; and
- (e)if so, the details thereof?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): Yes, Madam.
- (b): The details of the amendments proposed by the Union Government are at Annexure-I. The details of amendment proposed by the State Governments and submitted for obtaining the instructions of the Hon'ble President of India are at Annexure-II.
- (c) to (e): Review/updation of labour laws is a continuous process in order to bring them in tune with the emerging needs of the economy after tripartite consultations amongst Government, Employers' & Employees' Organizations. While undertaking such changes overall interests of labour like wages, employment, social security, working environment, health and safety etc. are protected keeping in view the requirements of the Indian Industry to make it efficient and internationally competitive. This constitutes an essential part of labour reforms which essentially means taking steps to increase production, productivity and employment opportunities in the economy.

The Ministry of Labour & Employment is also proactively engaged in addressing the issues related to multiplicity of labour laws and the ease of compliance to promote an enabling business environment.

A single unified Web Portal has been developed for Online Registration of units, Reporting of inspections, and submissions of Annual Returns and redressal of grievances. This portal facilitates ease of reporting at one place for various Labour Laws by a single online annual return; consolidate information of Labour Inspection and its enforcement thereby enhancing transparency in Labour Inspection as well as that in monitoring of Labour Inspections.